Form No. INC-26
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the Company from one state to another
Before the Central Government Regional Director, Northern Region
B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi-110003
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
AGM HOUSING REALTY PRIVATE LIMITED, CIN: U70109DL2022PTC405887, having its registered office at 3H, PLAZA M6 DISTRICT CENTRE JASOLA, South Delhi - 110025
...Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the **Extra-ordinary General Meeting** held on **Thursday, the 22nd day of January, 2026** to enable the Company to change its registered office from **"State of Delhi" to the "State of Odisha."**
Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA -21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/ her objections supported by anaffidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above:

For and on behalf of the Applicant
AGM HOUSING REALTY PRIVATE LIMITED
PRAGATI AGRAWAL
Director
DIN:02925431
Date: 05th February, 2026
Place: Delhi

"Form No. INC-25A"
Advertisement to be published in the newspaper for conversion of Public Company into a Private Company
Before the Regional Director, Ministry of Corporate Affairs Northern Region Bench, Delhi
In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **SURYODAYA TEXTILES LIMITED** (CIN:U17301UP2004PLC029336) having its registered office at54-A, Saket, Civil Lines, Meerut, Uttar Pradesh, India
...Applicant

Notice is hereby given to the General Public that the company is intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra -Ordinary General Meeting held on **Wednesday, 14/01/2026,** to enable the company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change/status of the companymay deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the concerned Regional Director,Northern Region, B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above:

For and on behalf of the petitioner
SURYODAYA TEXTILES LIMITED
Sd/-
Puneet Dewan
Managing Director
DIN:00197719
Place: Meerut
Date: 04.02.2026

PUBLIC NOTICE

FORM NO. INC-25A

Before the Regional Director Ministry of Corporate Affairs, Northern Region

In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **SARLA CONSTRUCTIONS LIMITED** having its registered office at **2, SAINIK FARMS, NEW DELHI-110062.** *Notice is hereby given to the general public that the company intending to make an application to the Regional Director under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 07.01.2026 to enable the company to give effect for such conversion.*
Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director at B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 within 14 days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

For SARLA CONSTRUCTIONS LIMITED
Name of Director : Praveen Jain
DIN : 00767779
Address of registered office : 2, Sainik Farms, New Delhi-110062
Place: New Delhi

CRYSTAL BUSINESS SYSTEM LIMITED

(Formely Known as Sadhna Broadcast Limited)
CIN : L92100DL1994PLC059093
Regd. Off.: 37th Second Floor, Rani Jhansi Road, Motia Khan, Paharganj, Delhi-110055
Email ID : cbnl.delhi@gmail.com, Website : www.sadhnabroadcast.com
Extract of Statement of Standalone Unaudited Financial Result For The Quarter Ended 31st December, 2025
(Lacs.)

	Particulars	Quarter Ended (30/12/2025)	Year to date figure (30/12/2025)	Corresponding 3 Months Ended in the previous year (30/12/2024)	Previous Year Ended (31/03/2025)
	(Refer Notes Below)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1.	Total Income from Operations	101.41	441.76	408.64	1760.94
2.	Net Profit/(Loss) for the Period (before Tax, Exceptional and/or Extra ordinary items*)	-158.63	-296.77	181.68	135.92
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extra ordinary items*)	-158.63	-296.77	181.68	135.77
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extra ordinary items)	-171.86	-304.85	138.51	90.55
5.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income(after tax)]	-171.86	-304.85	138.51	20.93
6.	Equity Share Capital	1,002.65	1,002.65	1,002.65	1,002.65
7.	Reserves (excluding Revaluation Reserve) as shown shown in the Audited Balance Sheet of the previous year.	0.00	0.00	0.00	0.00
8.	Earning Per Share (of Rs.10/- each) (for continuing and discontinued operations) 1. Basic :	-0.17	-0.30	0.14	0.09
	2. Diluted :	-0.17	-0.30	0.14	0.09

Notes
1 The above results were reviewed by the Audit Committee and reviewed by the Board of Directors in their meeting held on 03rd Feburary, 2026 and the statutory auditors have carried out a Limited Review of the unaudited standalone Financial Results for the quarter ended 31st December, 2025.
2 This Statement has been prepared in accordance with the Companies (Indian Accounting Standard) Rules, 2015 prescribed under section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable
3 The Company is engaged in the business of "Advertising" and therfore, has only one reportable segment in accordance with IND AS 108 "Operating segments".

For CRYSTAL BUSINESS SYSTEM LIMITED
(Formely Known as Sadhna Broadcast Limited)
Sd/-
Name : Bal Mukund Tiwari
Designation : Managing Director
DIN : 02566683
Date : 03.02.2026

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF VATIKA LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**VATIKA LIMITED**
2.	Date of incorporation of Corporate Debtor	02-07-1998
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899HR1998PLC054821
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Unit No. A-002, INXT City Centre, Ground Floor, Block-A, Sector 83, Vatika India Next, Gurgaon, Gurugram, Haryana, India, 122012
6.	Insolvency commencement date in respect of Corporate Debtor	**03-02-2026**
7.	Estimated date of closure of insolvency resolution process	**02-08-2026,** being 180 days from Insolvency Commencement Date
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Jayant Prakash** **Reg. No.:** IBBI/IPA-001/IP-P00597/2017-2018/11049 **AFA Valid Upto** : 30.06.2026
9.	Address & email of the interim resolution professional, as registered with the board	15/775, Vasundhara, Ghaziabad-201012 **Mobile:**9818482663 **Email : jayant_prakash@yahoo.com**
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	15/775, Vasundhara, Ghaziabad-201012 **Email: ip.jayantprakash@gmail.com**
11.	Last date for submission of claims	**17.02.2026**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Home Buyers
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	**1. Mr. Manoj Kumar Singh** **Regn: No.:** IBBI/IPA-003/IP-N00050/2017-18/10443 **Address:** 203, Second Floor, 10, Sikka Complex, Community Centre, Preet Vihar, New Delhi – 110092 | **EMail:** ip.mksingh@gmail.com **2. Mr. Krit Narayan Mishra** **Regn: No.:** IBBI/IPA-001/IP-P00441/2017-18/10784 **Address:** C-3, Plot No 8, Sector 12, Dwarka, New Delhi -110078 **EMail:** kritmassociates@gmail.com **3. Mr. Ranjeet Kumar Verma** **Regn: No.:** IBBI/IPA-002/IP-N00301/2017-18/10859 **Address:** A-706 , Tower 44, NX-One , Tech Zone 4, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh,201306 | **EMail:** irp.ranjeetcs@gmail.com
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/uploads/downloads/Form_A.docx https://ibbi.gov.in/ips-register/r-ips b) **Office:** 15/775, Vasundhara, Ghaziabad-201012

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VATIKA LIMITED** on **03.02.2026.**
The creditors of **VATIKA LIMITED**, are hereby called upon to submit their claims with proof on or before **17.02.2026** to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Home Buyers] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Jayant Prakash
Interim Resolution Professional of VATIKA LIMITED
Regn.No.: IBBI/IPA-001/IP–P00597/ 2017- 8/11049
Date : 04.02.2026
Place: Ghaziabad

INDIA SHELTER FINANCE CORPORATION LTD.

IndiaShelter Home Loans

Possession Notice For Immovable Property

Regd: Office: - Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assests And Enforcement (security) Interest Act,2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (enforcement) Rules,2002,issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

S/No.	Name Of The Borrower/ Guarantor (owner Of The Property) & Loan Account Number	Description of The Charged / mortgaged Property (all The Part & Parcel of The Property Consisting of)	Dt. of Demand Notice, Amount Due As On Date of Demand Notice	Date Of Possession
1.	**Mr./Mrs. Pooja, Mr./Mrs. Rajendra, Reside At:** Ramdev Nagar Ramjan Ji Ka Hattha Near Borana Dairy Banar Road Saran Nagar Dist Jodhpur Raj 342015 342015 Rajasthan **MOB: -7231082321 LOAN ACCOUNT No:- HL34CHLONS000005102764 & AP-10243696 Branch Offices: Jodhpur**	All The Piece And Parcel Of Plot No. 357 A, Khasra No, 89/1 95,96,97 & 99 Gram Banar Dist Jodhpur Rajasthan 342015 Admeasuring Area About 111.11 Sq. Yards Boundary East – Plot No.358, West -plot No. 357 (remaining Part Of This Plot), South – Road, North – Other Khasra Land.	**Demand Notice 12-Jun-2024 Rs. 15,71,928/-** (Rupees Fifteen Lakh Seventy-one Thousand Nine Hundred Twenty-Eight Only) Due As On 10-jun-2024 Together With Interest From 11-jun-2024. And Other Charges And Cost Till The Date Of The Payment	31/01/2026

Place: Jodhpur Date: 05.02.2026 **For India Shelter Finance Corporation Ltd (Authorized Officer)**
FOR ANY QUERY, PLEASE CONTACT MR. Vinay Rana (+91 79886 05030)

Piramal Finance

Registered Office Address: Unit No.601, 6th Floor Piramala Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp Fire Station, LBS Marg, Kurla (West), Mumbai- 400 070.
CIN: L65910MH1984PLC032639, Web Side:- www.piramalfinance.com

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Piramal Finance Limited (PFL) (Formerly Piramal Capital & Housing Finance Ltd.) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, notice is hereby given, once again, to the said Borrower(s) to pay to PFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to PFL by the said Borrower(s) respectively.

Sr. No.	Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount with NPA date	Description of secured asset (immovable property)
1.	(LC No. BLSA0000FD15 of Faridabad Branch) Jagwati. (Borrower) Joginder Singh (Co Borrower 1)	Dt : 16-01-2026/ Rs. 75,82,816/- (Rs. Seventy Five Lakh Eighty Two Thousand Eight Hundred Sixteen Only) NPA (03-01-2026)	Freehold Residential Plot Land Area 246 Sq. Yds., Part of Khevat/ Khata No.932/1081, Mu. No.198, Killa No.25/1/1(4-8), And Khevat/ Khata No.945/1098, Mu. No.198, Killa No.24(9-16), In Moja Palwal, Panchvati Colony, Under Nagar Nigam Parishad, Tehsil And Dist. Palwal, Haryana; "Hereinafter Called Referred To As The Said Property".

If the said Borrowers shall fail to make payment to PFL as aforesaid, PFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of PFL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Date: February 05, 2026
Place: Faridabad
Sd/- (Authorised Officer), Piramal Finance Limited

BAJAJ HOUSING FINANCE LIMITED

BAJAJ FINSERV

Corporate office: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014
Branch Office: 1st Floor, Commercial Complex, 33, Ram Nagar, Above Vijaya Bank, Kaushambi, Ghaziabad, Uttar Pradesh 20101, **Branch Office:** 14th Floor Agarwal Metro Heights Netaji Subhash Palace Pitampura New Delhi -110034

POSSESSION NOTICE

Under Section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & Rule 8-(1) of the Security Interest (Enforcement) Rules 2002. (Appendix -IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s)/ Co-Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s)/Guarantor(s) (LAN No, Name of Branch)	Description of the Immovable property	Demand Notice Date & Amount	Date of Possession
Branch : GHAZIABAD LAN No. H581HLD1252842 & H581HLT1256361 1. Santosh Ranjan Bharti (Borrower) 2. Anju Kumari (Co-Borrower) At Flat No 18 Plot No 56a Block B Gali No 13, Guru Harkishan Nagar Matiala Extn, Uttam Nagar West, Delhi-110059	All that piece and parcel of the Non-agricultural Property described as: Backside RHS portion of Second Floor Without Roof Rights, Area admeasuring 45Sq.Yds., Having Pvt. No. 18, out of freehold built up property No. 56-A, in Block-B, land area measuring 350 sq.yds., comprised in Khasra No. 16/7, situated in the Revenue Estate of Village Matiala, Colony known as Guru Harkrishan Nagar, Matiala Extn., New Delhi-110059. East : Pvt. No. 17, West : Other's Property, North : Pvt. No. 13, South : Gali	18.11.2025 & Rs. 28,20,181/- (Rupees Twenty Eight Lakh Twenty Thousand One Hundred Eighty One Only)	03.02.2026
Branch : DELHI LAN No. H401HHL0629095 & H401HLT0632611 1. Manish Yadav (Borrower) 2. Pratima Pratima (Co-Borrower) At H No 89, R-2 Block, Mohan Garden Uttam Nagar, Delhi-110059	All that piece and parcel of the Non-agricultural Property described as: Built up Third Floor Left Hand Side/ Western Portion With Roof Rights on Property Bearing Plot No. 89, Area Admeasuring 50 Sq.Yds. i.e 41.80 Sq.Mtr. Building built on Khasra No. 60/19, 2/1, 2/2, 3/1 & 3/2 Situated in the Revenue Estate of Village Hastsal, Delhi and the colony known as Mohan Garden in Block R-II, Uttam Nagar, New Delhi-110059. East : Plot No. 90, West : Portion of Plot, North : Other's Plot, South : Road 18 Feet Wide	18.11.2025 & Rs. 23,57,488/- (Rupees Twenty Three Lakh Fifty Seven Thousand Four Hundred Eighty Eight Only)	03.02.2026
Branch : DELHI LAN No. H401HLT1185923 & H401HHL1184076 1. Durga Durga (Borrower) 2. Pankaj Pankaj (Co-Borrower) At 60/17 Ramjas Road, Ramjas School No.5, Karol Bagh, S.O. Central Delhi-110005	All that piece and parcel of the Non-agricultural Property described as: Second Floor Portion (Left Hand Side), without roof/terrace rights, having its plinth/covered area measuring 41.805 sq. mtrs., bearing Part of Property No. 2792, built on part of Plot No. L-6, land area measuring 50 sq.yds. i.e 41.805 sq. mtr., out of Khasra No. 541, situated in the area of Village Chandrawali alias Shahdara in the abadi of Gali No.2, Bihari Colony, Shahdara, Delhi-110032. East : Gali, West : Property of others, North : Part of Property No. 2792, South : Property No. 2792	26.11.2025 & Rs. 25,81,383/- (Rupees Twenty Five Lakh Eighty One Thousand Three Hundred Eighty Three Only)	03.02.2026
Branch : DELHI LAN No. H401HLT1421034 & H401HLD1416280 1. Lav Kumar (Borrower) 2. Neha Sharma (Co-Borrower) At FL No FF03, Pl No D 93, 1st Floor, SLF Ved Vihar Near Gda Pani Tanki SLF Ved Vihar, Ghaziabad, Sadullabad, Uttar Pradesh-201102	All that piece and parcel of the Non-agricultural Property described as: Bearing Flat No. FF-3, First Floor, MIG, Front Side LHS, admeasuring 52.67 Sq.Mtr, Without Roof Rights, Plot No. D-93, S.L.F Ved Vihar, Village Sadullabad, Pargana, Loni, Ghaziabad, Uttar Pradesh-201102. East : Plot No. D-94, 95-96, West : Others Land, North : Other Land, South : 30 Feet Wide Road	26.11.2025 & Rs. 26,55,973/- (Rupees Twenty Six Lakh Fifty Five Thousand Nine Hundred Seventy Three Only)	03.02.2026

Place: DELHI Date: 05.02.2026 **Sd/- Authorized Officer, Bajaj Housing Finance Limited**

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase–IV, Gurgaon-122015. (Haryana) and Branch Office at:-**3rd Floor, Cherry tower, 01 Sidhart Enclave, Ballupur Chowk, GMS Road, Dehradun-248001 /309, 3rd Floor, Padam Business Park, Plot no. INS 1, Sector 12A, Awas Vikas, Sikndra Yojna, Agra-282007** under the **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS"** for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Symbolic Possession	Reserve Price
Mr. Gorkh Mrs. Kajal **(Prospect No- IL10215809)**	**21/01/2025 Rs. 1513812.00** (Rupees Fifteen Lakh Thirteen Thousand Eight Hundred and Twelve Only) **Bid Increase Amount Rs.20000.00/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing: Bhumi khasra no 2136 H, Situated at mauza Shankarpur, hakumatpur, VikasNagar, Argana Pachwadoon, Dehradun, Uttarakhand, 248198, INDIA Land_Area, Carpet_Area 800.00, 761.00	**11/06/2025** **Total Outstanding As On Date 09/01/2026 Rs. 1647677.35/-** (Rupees Sixteen Lakh Forty Seven Thousand Six Hundred Seventy Seven and Thirty Five Paise Only)	**Rs.704000.0/-**(Rupees Seven Lakh Four Thousand Only) **Earnest Money Deposit (EMD) Rs.70400.00/-** (Rupees Seventy Thousand Four Hundred Only)
Mr. Ramchandra Nautiyal Mrs. Sarita **(Prospect No IL10221739)**	**21/01/2025 Rs. 1362813.00** (Rupees Thirteen Lakh Sixty Two Thousand Eight Hundred and Thirteen Only) **Bid Increase Amount Rs.20000.00/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing: Bhumi khata no 155, Khasra no 150, situated in Muja Kheda Pachuwa, Tehsil Vikasnagar, Pargana Pachwadoon, Distt. Dehradun, 248198 Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Built_Up_ Area, Carpet_Area Property Area: 810.00, 690.00, 961.00	**11/04/2025** **Total Outstanding As On Date 09/01/2026 Rs. 1600672.12/** (Rupees Sixteen Lakh Six Hundred Seventy Two and Twelve Paise Only)	**Rs.875000.0/-** (Rupees Eight Lakh Seventy Five Thousand Only) **Earnest Money Deposit (EMD) Rs.87500.00/-** (Rupees Eighty Seven Thousand Five Hundred Only)

Important Information: This auction is published basis possession vide Sec 13 (4) of SARFAESI Act. Physical possession will be offered post receiving of Section -14 order as per process laid down under SARFAESI Act and as and when physical possession will be taken. Bidder shall do necessary due-diligence in respect of documents and legality before participating in auction proceeding.

Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
Mr. Anil Kumar Mrs. Sangeeta **(Prospect No- 922464, 863576)**	**19/08/2022 Rs. 2182952.00** (Rupees Twenty One Lakh Eighty Two Thousand Nine Hundred and Fifty Two Only) **Bid Increase Amount Rs.25000.00/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Plot No. 79,Area Admeasuring 72.45 Sq.Yards Bearing At Khasra No. 485, Situated At Khushboo Residency Mauza Saimari,Agra, 282004, Uttar Pradesh, India Area Admeasuring(in sq.ft.): Property Type: Land_Area, Built_Up_ Area Property Area: 780.00, 585.00	**22/11/2025** **Total Outstanding As On Date 09/01/2026 Rs. 2832015.10/-** (Rupees Twenty Eight Lakh Thirty Two Thousand Fifteen and Ten Paise Only)	**Rs.2408000.0/-** (Rupees Twenty Four Lakh Eight Thousand Only) **Earnest Money Deposit (EMD) Rs.240800.00/-** (Rupees Two Lakh Forty Thousand Eight Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
18/02/2026 11:00 hrs -14:00 hrs	20/02/2026 till 5 pm.	23/02/2026 at 11:00 hrs.-13:00 hrs

Mode Of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit https://www. iiflonehome.com and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.
For Balance Payment - Login https://www.iiflonehome.com >Select "My Bid" > Click on Pay Balance Amount

Terms and Conditions:-
1. For participating in e-auction, Intending bidders required to register their details with the Service Provider https://www. iiflonehome.com , well in advance and has to create the login account, login ID and password, Intending bidders have to submit the payment of the EMD prior to participation. Upon payment, bidders are required to submit the electronically signed E-Tender Form/Bid Form (E-Sign) using their Aadhaar Number.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, costs associated with the conveyance or transfer of the land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS applicable to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. Bidders are advised to go through the website https: // www.iiflonehome.com for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the eauction sale proceedings.
7. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- auction.hl@iifl.com, Support Helpline no.1800 2672 499.
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002
The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.
Place : Dehradun, Agra | Date : 05-02-2026 **Sd/- Authorised Officer, For IIFL Home Finance Ltd.**

BAJAJ HOUSING FINANCE LIMITED

BAJAJ FINSERV

Corporate office: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014
Branch Address.: 1st Floor, Commercial Complex, 33, Ram Nagar, Above Vijaya Bank, Kaushambi, Ghaziabad, Uttar Pradesh 20101 **Branch Address.:** 14th Floor Agarwal Metro Heights Netaji Subhash Palace Pitampura New Delhi -110034 **Branch Address.:** 2nd floor M-31 Old DLF Colony Sector-14 Gurgaon Haryana-122001

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of M/s Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Housing Finance Limited, and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) & Addresses	Address of the Secured/ Mortgaged Immovable Asset/ Property to be enforced	Demand Notice Date & Amount
Branch : GHAZIABAD LAN No. H581HLD1196763 & H581HLT1200912 1. Ashok Kumar Mandal (Borrower) 2. Sanju Devi (Co-Borrower) Both At: House No 2637 GF, Housing Board Colony, Sector 3, Ballabgarh, Faridabad, Haryana-121004	All that piece and parcel of the Non-agricultural Property Described as: House No.2637, Type LIG Ground Floor, Housing Board Colony, Sector-03, Faridabad, Haryana Total Measuring Area 49.79 Sq. Yds., Having Its Covered Area 200 Sq. Ft., -121004 East : Road, West : House No. 2698/LIG/GF/03/FBD, North : House No. 2636/LIG/GF/03/FBD, South : House No. 2638/LIG/GF/03/FBD	20th Jan 2026 & Rs. 21,00,984/- (Rupees Twenty One Lakh Nine Hundred Eighty Four Only)
Branch : DELHI LAN No. H401HLP0624689 1. Mohammad Wasim (Borrower) 2. Yasmin Khatoon (Co-Borrower) Both At: House No-53/1 Plot No-53 Kh No-132 Right Portion Ground Floor, Street No-9 Village Wazirabad, Delhi-110084	All that piece and parcel of the Non-agricultural Property Described as: Shop On Ground Floor, Portion of Property No Bearing No MPL No- 6056, Gali No-4, Block-2, Plot No- 18, Dev Nagar, Karol Bagh, New Delhi -110005 East :- Property No. 14, West :- Property No. 17, North :- Road, South :- Remaining Portion of the Property & Road	20th Jan 2026 & Rs. 39,52,581/- (Rupees Thirty Nine Lakh Fifty Two Thousand Five Hundred Eighty One Only)
Branch : DELHI LAN No. H401HLP1046077 1. Priti Goel (Borrower) 2. Ashish Goel (Co-Borrower) Both At: 1/2570-B, Gali No. 5, Ram Nagar Shahdara, North East, Delhi, -110032	All that piece and parcel of the non-agricultural property described as: Shop on Second Floor bearing private no-1307/209, without roof rights part of property bearing nos.1307 and 1308, Ward No-V situated at Vaidwara Maliwara Chandni Chowk-110006	20th Jan 2026 & Rs. 33,35,558/- (Rupees Thirty Three Lakh Thirty Five Thousand Five Hundred Fifty Eight Only)
Branch : GHAZIABAD LAN No. H581HLT1054840 & H581HLD1017151 1. Ramesh Mishra (Borrower) At : Plot No B 73 Flat No FF, 03 Slf Ved Vihar, Ghaziabad, Uttar Pradesh-201102 **2. Mala Mala (Co-Borrower) At:** Plot No B 73 Flat No FF, 03 Slf Ved Vihar, Loni Ghaziabad, Uttar Pradesh-201102	All that piece and parcel of the Non-agricultural Property Described as: Flat No F.F- 03, 1st Floor, MIG, With Roof Rights, Front Middle, Side From North Side, Plot No B-73, S.F Ved Vihar, Village, Sadullabad, Ghaziabad 201102	22nd Jan 2026 & Rs. 20,75,627/- (Rupees Twenty Lakh Seventy Five Thousand Six Hundred Twenty Seven Only)
Branch : GURGAON LAN No. H580HHL0723457 & H580HLT0728420 & H580HLT0720231 & H580HHL0700480 1. Shahid Ali (Borrower) 2. Hameedan Begum (Co-Borrower) Both At: House No 1240/A Block C 33 Feet Road SGM Nagar, Faridabad, Haryana-121001	**Schedule of property 1:** All that piece and parcel of the Non-agricultural Property described as: Plot No. 290 Admeasuring 69 Sq. Yds., Fca No. 1240-A Block-C SGM Nagar Faridabad Mouja Sanjay Gandhi Memorial Faridabad Mouja Badhkal Tehsil Faridabad Khasra 99/25/4, 25/3, Mouja Sanjay Gandhi Memorial Faridabad Haryana North- Rest of the Plot, South-Other land, East-Road, West-Other Plot, **Schedule of property 2:** All that piece and parcel of the Non-agricultural Property described as: Plot No. 290 & 303 Admeasuring 69 Sq. Yds., FCA No. 1240 Block-C SGM Nagar Faridabad Mouja Sanjay Gandhi Memorial Faridabad Mouja Badhkal Tehsil Faridabad Khasra 99 Killa No. 25/3 and 25/4, Mouja Sanjay Gandhi Memorial Faridabad Haryana North- Property Milap Chand, South-Other land, East-Road, West-Other Property	20th Jan 2026 & Rs. 30,47,887/- (Rupees Thirty Lakh Forty Seven Thousand Eight Hundred Eighty Seven Only)
Branch : DELHI LAN No. H60BHLT0529210 & H60BHHL0490346 & H60BHLT0529211 1. Shuban Bhat (Borrower) At : 180/46B Ground Floor Sector-16, Ganga Complax Vasundhra, Ghaziabad, Uttar Pradesh-201012	All that piece and parcel of the Non-agricultural Property described as: Flat No. S-3, Second Floor, Royal Divine, Plot No. 39, 40, Scheme Jamuna, Enclave, Iskcon Road, Village- Baad Mohanpura, Tehsil Sanganer, Built Up Area 960 SQ. FT. Jaipur-302029	23rd Jan 2026 & Rs. 23,70,642/- (Rupees Twenty Three Lakh Seventy Thousand Six Hundred Forty Two Only)
Branch : DELHI LAN No. H401HLT1047594 and H401HLD1041223 1. MANOHAR LAL (Borrower) 2. AKSHAY (Co-Borrower) At WB 1 Ganesh Nagar II Shakarpur, Opposite Aggarwal Sweet Akshardham, Delhi-110092	All that piece and parcel of the Non-agricultural Property described as: Entire Built up third floor comprising of third rooms set and Top Floor , with roof rights comprising of two room set L-Type/Corner Measuring Area 58.52 Sq. Mtr, i.e. 70 Sq. Yds each floor a part of built up property Bearing No. WB-1, (Constructed on old plot no. 5), situated at W-B Block Ganesh Nagar-II shakurpur out of khasra no. 180, in the area of village shakurpur khas, Illaqa Shahdara, Delhi-110092. East : Property of others, West : Road 30 ft. Wide, North : Remaining portion of the Said property, South : Road 15 Ft. Wide	29th Jan 2026 & Rs. 49,80,081/- (Rupees Forty Nine Lakh Eighty Thousand Eighty One Only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers Guarantors) are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Place: GHAZIABAD, DELHI, GURGAON Date: 05.02.2026 **Sd/- Authorized Officer, Bajaj Housing Finance Limited**

KOTAK MAHINDRA BANK LTD.

kotak

Registered Office: - 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai -400 051. Corporate identity No. L65110MH1985PLC038137). Regional Office, Kotak Mahindra Bank Ltd., Epicah Mall, 2nd Floor, 68, 68/1, Najafgarh Road, Industrial Area, Moti Nagar, New Delhi -110015.

PUBLIC NOTICE FOR AUCTION CUM SALE

Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower/Guarantor/Mortgagor that the below described immovable property mortgaged to Kotak Mahindra Bank Ltd, and the Physical Possession of which has been taken over by the Authorised Officer of Kotak Mahindra Bank Ltd, which will be sold on "AS IS WHERE IS" "WHATEVER THERE IS" AND "AS IS WHAT IS" basis. Offers are invited to take part in e-auction through the Web Portal of our e-Auction Service Partner, M/s.C1 India Pvt Ltd (www.c1india.com) i.e https://www.bankeauctions.com by the undersigned for sale of the immovable property of which particulars are given below:-

Name of the Borrower(s) / Guarantor(s) / Mortgagor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price	Date of Inspection of Immovable property	Date/ time of Auction
1. M/s Aatman Impex (Borrower) 2. Mr. Deep Narayan Goyal (Co- Borrower & Guarantor) 3. Mrs. Kiran Goyal w/o Shri Dhar Goyal (Mortgagor & Guarantor) 4. Mrs. Meena Goyal w/o Deep Narayan Goyal (Mortgagor & Guarantor)	**Demand Notice Dated 23-09-2024 Amount: RS. 2,60,86,736.70/-** (Rupees Two Crore Sixty Lakh Eighty Six Thousand Seven Hundred Thirty Six and Paisa Seventy)	ALL THE PARTS AND PARCEL OF THE PROPERTY BEARING ADDRESS : "Freehold Two & Half Stored built up Property No. 130, 'bottom to top with its roof rights and above', in Block F, Pocket 22, Sector 3, Situated in the layout Plan of "Rohini Residential Scheme", Delhi, Admeasuring area 91.96 sq. mtrs." North: Plot No. 129, South: Plot No. 131, East: Plot No. 109, West: Entry Type of Possession: -Physical	**Rs. 3,91,92,417/-** (Rupees Three Crore Ninety One Lakh Ninety Two Thousand Four Hundred Seventeen Only) **Earnest Money Deposit (EMD)** 10% of Reserve Price	18-02-2026 14:00 hrs. – 16:00 hrs.	24-02-2026 from 11:00 hrs. to 12:00 hrs.

Last Date for Submission of Offers /EMD:- 23/02/2026 till 5.00 pm.

Important Terms & Conditions of Sale:
1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may go through the website of our E-Auction Service Provider, M/s. C1 India Pvt Ltd i.e. https://www.bankeauctions.com_ for bid documents, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted to the authorized officer at the branch office/regional office as provided herein;
2. All the intending purchasers/bidders are required to register their name in the Web Portal mentioned above as https://www.bankeauctions.com and generate their User ID and Password in free of cost of their own to participate in the e-Auction on the date and time aforesaid;
3. For any enquiry, information, support, procedure and online training on e-Auction, the prospective bidders may contact the M/s C1 India Pvt ltd Department of our e-Auction Service Partner Mr. P Dharani Krishna, through Tel. No.: +91 7291971124,25,26_, Mobile No.: 9948182222 & E-mail ID: andhra@c1india.com & support@bankeauctions.com;
4. For participating in the e-Auction, intending purchasers/bidders will have to submit/upload in the Web Portal (https://www.bankeauctions.com) the details of payment of interest-free refundable Earnest Money Deposit (EMD) of the secured asset as mentioned above by way of Demand Draft in favour of 'Kotak Mahindra Bank Limited' payable at Delhi along with self-attested copies of the PAN Card, Aadhaar Card, Residence Address Proof, Board Resolutions in case of company and Address Proof as specified above along with the requisite bid/tender form in this regard.
5. The EMD of all other bidders who did not succeed in the e-Auction will be refunded by KMBL within 72 working hours of the closure of the e-Auction. The EMD will not carry any interest;
6. The balance amount of purchase consideration shall be payable by the Successful Purchaser/ Bidder on or before the fifteenth (15th) day from the date of 'Confirmation of Sale' of the said secured asset by the Authorised Officer/ Secured Creditor or such extended period as may be agreed upon in writing by the Authorised Officer at his/ her discretion. In case of default, all amounts deposited till then shall be liable to be forfeited;
7. For inspection of property or more information, the prospective bidders may contact the Authorised Representative, Mr. Ashok Motwani (Mobile No.: +91 9873737351, E-mail ID: Ashok.motwani@kotak.com);
8. At any stage of the e-Auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or postpone the e-Auction without assigning any reason thereof and without any prior notice. In case any bid is rejected, Authorised Officer can negotiate with any of the rendered or intending bidders or other parties for sale of property by Private Treaty;
9. Sale is subject to the confirmation by the Authorised Officer. The Successful Purchaser/ Bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law;
10. The sale shall be subject to rules/conditions prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, as amended from time to time; it shall solely be the responsibility of the Successful Bidder/ Purchaser to get the sale registered. All expenses relating to stamp duty, registration charges, transfer charges and any other expenses and charges in respect of the registration of the sale for the above referred property shall be borne by the Successful Bidder/ Purchaser. The sale has to be registered at the earliest else the purchaser has to give the request letter to KMBL mentioning the reason of delaying the registration;
11. No person other than the intending bidder/ offeror themselves, or their duly authorised representative shall be allowed to participate in the e-Auction/sale proceedings. Such Authorisation Letter is required to submit along with the Bid Documents;
12. The bid price shall be above the Reserve Price during e-auction and improve their offer in multiple of Rs. 1,00,000/- as incremental amount. The property will not be sold below the Reserve Price set by the Authorised Officer.
13. The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately not later than next working day by Demand Draft drawn in favour of Kotak Mahindra Bank Ltd., payable at Delhi and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by Bank. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 25%, whatever the case may be shall be forfeited by the Bank, if the successful bidder falls to adhere to the terms of sale or commits any default.
14. On Compliance of terms of sale, Authorised Officer shall issue "Sale Certificate" in favour of highest bidder. All the expenses related to stamp duty, registration Charges, Conveyance, VAT, TDS etc. to be borne by the bidder/purchaser.
15. Bank does not take any responsibility to procure any permission/NOC from any Authority or under any other law in force in respect of property offered or any other dues i.e. outstanding water/electric dues, property tax or other charges if any.
16. The successful bidder shall bear all expenses including pending dues of any Development Authority if any/taxes/utility bills etc. to Municipal Corporation or any other authority/agency and fees payable for stamp duty/registration fee etc. for registration of the 'Sale Certificate'.
17. The Successful Bidder is required to deposit the TDS 1% of the total auction amount in the name of the mortgagor if the Reserve auction amount is of Rs 50,00,000/- (Rupees Fifty Lakhs Only) or more. The Pan No. of Mrs. Kiran Goyal, Pan Card No. APCPG8083N & Mrs. Meena Goyal, Pan Card No: APCPG8084M.
18. The Authorised Officer reserves the absolute right and discretion to accept or reject any or all the offers/bids or adjourn/cancel the sale without assigning any reason or modify any terms of sale without any prior notice.
19. To the best of its knowledge and information, the Bank is not aware of any encumbrances on the property to be sold except of Bank. Interested parties should make their own assessment of the property to their satisfaction. Bank does not in any way guarantee or makes any representation with regard to the fitness/title of the aforesaid property. For any other information, the Authorised Officer shall not be held responsible for any charge, lien, encumbrances, property tax or any other dues to the Government or anybody in respect to the aforesaid property. A Legal case (CS(OS) 694/2024) is pending at Hon'ble High Court Delhi and bank is not party in the legal case whereas no stay is granted against auction sale of the mortgage property as per the knowledge of bank.
20. Further interest will be charged as applicable, as per the Loan documents on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization.
21. The notice is hereby given to the Borrower (s) / Mortgager(s)/ Guarantor(s), to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale.
22. The immovable property will be sold to the highest bidder basis inter se bidding process.
23. Bank is not responsible for any liabilities upon the property which is not in the knowledge of the Bank.

The Borrower (s) / Mortgager(s) / Guarantor(s) are hereby given **STATUTORY 15 DAYS NOTICE UNDER SUB RULE 1 OF RULE 9 READ WITH SUB RULE 2 OF RULE 6 & SUB RULE 6 OF RULE 8 OF THE SARFAESI ACT** to discharge the liability in full and pay the dues as mentioned above along with up to date interest and expenses with in Fifteen days from the date of this notice failing which the Secured Asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/guarantors/mortgagers pays the amount due to Bank, in full before the date of sale, auction is liable to be stopped.
For detailed terms and conditions of the sale, contact the Bank officer Mr. Ashok Motwani @ 9873737351 & Mr Vikas J. @ 8700994755 at above mentioned Regional office of Bank.
Special Instruction: e-Auction shall be conducted by our Service Provider, M/s. C1 India Pvt Ltd. on behalf of Kotak Mahindra Bank Limited (KMBL), on pre-specified date, while the bidders shall be quoting from their own home/ offices/ place of their Bid as per their choice above the Reserve Price. Internet connectivity and other paraphernalia requirements shall have to be ensured by bidders themselves. Please note that failure of Internet connectivity (due to any reason whatsoever it may be) shall be sole responsibility of bidders and neither KMBL nor C1 India Pvt Ltd shall be responsible for these unforeseen circumstances. In order to ward-off such contingent situation, bidders are requested to make all the necessary arrangements/ alternatives whatever required so that they are able to circumvent such situation and still be able to participate in the e-Auction successfully. However, it is requested to the Bidder(s) not to wait till the last moment to quote/improve his/ her Bid to avoid any such complex situations.

Place: Delhi
Date: 05-02-2026
Kotak Mahindra Bank Ltd.
Sd/- Authorised Officer,

नरवणे के 'संस्मरण' की प्रति लेकर संसद पहुंचे राहुल गांधी ने कहा

सदन में प्रधानमंत्री को पुस्तक भेंट करेंगे

जनसत्ता ब्यूरो
नई दिल्ली, 4 फरवरी।

लोकसभा में नेता प्रतिपक्ष राहुल गांधी बुधवार को पूर्व सेना प्रमुख एमएम नरवणे के अप्रकाशित संस्मरण की एक प्रति लेकर संसद पहुंचे। राहुल ने संस्मरण के एक अंश का हवाला देते हुए दावा किया कि जब चीन के टैंक भारत की सीमा की तरफ बढ़ रहे थे, उस वक्त प्रधानमंत्री नरेंद्र मोदी ने अपने उत्तरदायित्व का निर्वहन नहीं किया था। उनका कहना था कि यदि प्रधानमंत्री सदन में आते हैं तो वह यह पुस्तक उन्हें भेंट करेंगे।

उन्होंने संवाददाताओं को पुस्तक दिखाते हुए कहा, सरकार कहती है कि यह किताब अस्तित्व में नहीं है, लेकिन यह रही किताब। भारत के हर युवा को यह देखना चाहिए कि यह किताब मौजूद है। यह नरवणे की किताब है, लेकिन मुझे कहा गया है कि मैं इसके अंश उद्धृत नहीं कर सकता। राहुल गांधी ने दावा किया कि इसमें प्रधानमंत्री की कही एक लाइन है कि जो उचित समझो, वो करो।

कांग्रेस नेता ने कहा, नरवणे ने रक्षा मंत्री राजनाथ सिंह को फोन कर बताया कि सीमा पर चीन के टैंक आ गए हैं, हमें क्या करना है? लेकिन तब राजनाथ सिंह का कोई उत्तर नहीं आया। नरवणे ने उन्हें फिर फोन किया, जिस पर रक्षा मंत्री ने कहा कि मैं 'ऊपर' से पूछता हूं। 'ऊपर' से आदेश आया कि जब चीन की सेना हमारी सीमा के अंदर आए तो बिना हमसे पूछे फायर नहीं करें। उनका कहना था कि हमारी सेना चीन के टैंकों पर हमला करना चाहती थी, क्योंकि वो भारत की सीमा में घुस आए थे। लेकिन इस मुश्किल समय में नरेंद्र मोदी ने संदेश दिया कि जो उचित समझो, वो करो।

मतलब प्रधानमंत्री मोदी ने अपनी जिम्मेदारी पूरी नहीं की और सेना से कहा कि आपको जो करना है करो, मेरे बस की नहीं है।

'सच्चाई सामने आने से डर रही सरकार'

कांग्रेस महासचिव प्रियंका गांधी ने बुधवार को दावा किया कि सरकार लोकसभा में नेता प्रतिपक्ष राहुल गांधी को सदन में बोलने नहीं दे रही है। वह इस बात को लेकर डरी हुई है कि चीन के साथ सैन्य तनाव के समय की उसकी सच्चाई सामने आ जाएगी। प्रियंका गांधी ने कहा कि केंद्र सरकार दिखाना चाहती है कि संसद में सिर्फ उन्हीं की चलती है। यह लोकसभा अध्यक्ष पद, संसद, लोकतंत्र और देश की जनता का निरादर है।

लोकसभा अध्यक्ष ओम बिरला ने कहा

नियम से निर्धारित होती है सदन में बोलने की अनुमति

जनसत्ता ब्यूरो
नई दिल्ली, 4 फरवरी।

लोकसभा अध्यक्ष ओम बिरला ने बुधवार को नेता प्रतिपक्ष राहुल गांधी पर इशारों-इशारों में पलटवार करते हुए कहा कि सदन में बोलने की अनुमति देना या नहीं देना नियम-पक्रिया से निर्धारित होता है। राहुल गांधी ने मंगलवार को बिरला को पत्र लिखकर उन पर सरकार के इशारे पर खुद को सदन में बोलने से रोकने का आरोप लगाते हुए कहा था कि यह लोकतंत्र पर 'काला धब्बा' है।

लोकसभा की कार्यवाही बुधवार को जब एक बार के स्थगन के बाद दोपहर 12 बजे शुरू हुई तो बिरला ने भारत और अमेरिका के बीच हुए व्यापार समझौते पर वक्तव्य देने के लिए वाणिज्य मंत्री पीयूष गोयल का नाम पुकारा। गोयल ने सदन में विपक्षी सदस्यों की नारेबाजी के बीच वक्तव्य पढ़ा। इस दौरान विपक्षी सदस्य आसन के निकट पहुंचकर नारेबाजी कर रहे थे। गोयल के वक्तव्य देने के दौरान कुछ विपक्षी सदस्य सत्तापक्ष की अग्रिम पंक्तियों की तरफ भी पहुंच गए। बिरला ने विपक्षी सदस्यों से कहा कि इस देश में अलग-अलग समय आप सरकार में रहे हैं। मेरा मत है कि इतने लंबे समय तक सरकार में रहने के बावजूद आप सदन की परंपराओं और मर्यादाओं को तोड़ रहे हैं। विरोध का तरीका और हो सकता है। लेकिन आप उस जगह (सत्तापक्ष की सीटों की तरफ) जाकर मर्यादाओं को तोड़ेंगे तो लोकतंत्र के प्रति लोगों को विश्वास कम होगा। उन्होंने नेता प्रतिपक्ष राहुल गांधी का नाम लिए बगैर कहा कि आप चुनकर आते हैं। सदन के अंदर और बाहर विरोध का तरीका होता है। लेकिन आप इतने वरिष्ठ नेता हैं, आपने लंबे समय तक शासन किया है। बोलने की अनुमति देना या नहीं देना नियम प्रक्रिया से निर्धारित होता है। क्या आप मर्यादा तोड़ेंगे? आपके सदस्य इधर से उधर जाएंगे, क्या यह उचित है?

लोकसभा अध्यक्ष ने कहा कि मंत्री बोल रहे हैं, आपके सदस्य उधर जाकर खड़े हो रहे हैं, यह उचित नहीं है। उनका कहना था कि पहले भी विरोध हुआ है, लेकिन मर्यादा किसी ने नहीं तोड़ी। आप मर्यादाएं तोड़ रहे हैं। यह उचित नहीं है। नारेबाजी और बैनर से विरोध नहीं होता, बल्कि बोलकर और तर्कों से होता है। राहुल गांधी ने सोमवार की तरह मंगलवार को भी लोकसभा में पूर्व सेना प्रमुख एमएम नरवणे के अप्रकाशित संस्मरण पर आधारित लेख का हवाला देकर चीन का विषय उठाने का प्रयास किया था, लेकिन आसन से इसकी अनुमति नहीं मिली। हालांकि, उन्होंने मंगलवार को इस लेख को सत्यापित किया और सदन के पटल पर रखा।

बिरला ने कहा कि मंत्री बोल रहे हैं, आपके सदस्य उधर जाकर खड़े हो रहे हैं, यह उचित नहीं है। उनका कहना था कि पहले भी विरोध हुआ है, लेकिन मर्यादा किसी ने नहीं तोड़ी।

केंद्रीय मंत्री बिट्टू को गद्दार कहने से पूरा सिख समुदाय नाराज : भाजपा

जनसत्ता ब्यूरो
नई दिल्ली, 4 फरवरी।

भाजपा ने केंद्रीय मंत्री रवनीत सिंह बिट्टू के बारे में कांग्रेस नेता राहुल गांधी की टिप्पणी की बुधवार को कड़ी आलोचना करते हुए कहा कि राहुल के इस बयान से पूरा सिख समुदाय आहत है। केंद्रीय मंत्री हरदीप सिंह पुरी ने भाजपा मुख्यालय में एक संवाददाता सम्मेलन में आरोप लगाया कि राहुल गांधी ने बिट्टू को गद्दार सिर्फ इसलिए कहा क्योंकि बिट्टू ने कांग्रेस छोड़ दी थी।

पुरी ने कहा कि गद्दार शब्द को हल्के में नहीं लिया जा सकता। यह शब्द उस व्यक्ति के लिए प्रयोग किया जाता है जिसने अपने देश के साथ विश्वासघात किया हो। सिख समुदाय के लिए यह एक अत्यंत संवेदनशील मुद्दा है। भाजपा के वरिष्ठ नेता ने कहा कि रवनीत सिंह बिट्टू केवल सांसद ही नहीं हैं, बल्कि वह देश की सेवा करने वाले एक सिख परिवार के सदस्य भी हैं। बिट्टू के दादा सरदार बेअंत सिंह, पंजाब के मुख्यमंत्री थे और आप उन्हें गद्दार कहते हैं। यह अस्वीकार्य है। भाजपा नेता अरविंदर सिंह लवली ने राहुल गांधी की टिप्पणियों की कड़ी आलोचना करते हुए कहा कि कांग्रेस नेता द्वारा बिट्टू को गद्दार कहे जाने से पूरा सिख समुदाय बेहद आहत है। भाजपा प्रवक्ता आरपी सिंह ने कहा कि राहुल गांधी विदेश में यह झूठा और भ्रामक दावा करते हैं कि भारत में सिखों के साथ दूसरे दर्जे के नागरिक जैसा व्यवहार होता है।

व्यापार समझौते की घोषणा, पर अभी तक कोई ठोस विवरण नहीं : कांग्रेस

जनसत्ता ब्यूरो
नई दिल्ली, 4 फरवरी।

कांग्रेस ने बुधवार को कहा कि अमेरिका के साथ हुए व्यापार समझौते को लेकर सरकार से जुड़े लोग चीजों को अपने हिसाब से पेश करने के लिए सक्रिय हो गए हैं लेकिन अब तक इस समझौते का कोई ठोस विवरण उपलब्ध नहीं कराया गया।

पार्टी महासचिव जयराम रमेश ने यह भी कहा कि यह स्पष्ट है कि कृषि वस्तुओं के आयात को उदार बनाने को लेकर रियायतें दी गई हैं। रमेश ने ह्यएक्सह्न पर पोस्ट किया, अमेरिका के राष्ट्रपति डोनाल्ड ट्रंप द्वारा यह कहे जाने के 36 घंटे बीत चुके हैं कि भारत-अमेरिका व्यापार समझौते की घोषणा प्रधानमंत्री मोदी के अनुरोध पर की गई और यह तुरंत प्रभावी हो रहा है।

उन्होंने कहा, स्पिन डाक्टर अपने काम में लगे हुए हैं, लेकिन अभी तक हमारे पास इस समझौते के कोई ठोस विवरण नहीं हैं, हालांकि यह स्पष्ट है कि भारत ने कृषि वस्तुओं के आयात को उदार बनाने को लेकर रियायतें दी हैं। उन्होंने कहा, यहां तक कि कोई संयुक्त बयान भी जारी नहीं हुआ है। यह पूरी तरह स्पष्ट है कि प्रधानमंत्री मोदी ने इस घोषणा को आगे बढ़ाया। क्यों? इसके कम से कम तीन कारण हैं। उन्होंने इन कारणों का उल्लेख नहीं किया। अमेरिकी राष्ट्रपति डोनाल्ड ट्रंप ने सोमवार को कहा था कि भारत और अमेरिका एक व्यापार समझौते पर सहमत हो गए हैं।

पंजाब नैशनल बैंक punjab national bank

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केंद्रीकृत खरीद एवं भागीदारी प्रभाग, प्र.का., 5, संसद मार्ग, नई दिल्ली–110001
(ई–मेल: hocppd@pnb.bank.in, दूरभाष: 011–23724596)

निविदा सूचना 04.02.2026

पंजाब नैशनल बैंक, GeM पोर्टल (सरकारी ई मार्केटप्लस) के माध्यम से **"आरएफपी विभिन्न अनुप्रयोगों के लिए स्वचालित आपदा पुनर्प्राप्ति प्रबंधन (एडीआरएम) समाधान के कार्यान्वयन हेतु प्रस्ताव का अनुरोध"** के लिए पात्र बोलीदाताओं से ऑनलाइन बोलियां (तकनीकी और वाणिज्यिक दोनों) आमंत्रित करता है।

इच्छुक बोलीदाता विस्तृत जानकारी के लिए वेबसाइट **https://gem.gov.in/** पर जा सकते है।

बोली संख्या: GEM/2026/B/7188960

ऑनलाइन बोली जारी दिनांक **04.02.2026.**

बोली–पूर्व बैठक की तिथि **13.02.2026**

ऑनलाइन बोली प्रस्तुत करने की अंतिम तिथि **25.02.2026 at 1600 बजे।** मुख्य प्रबंधक

एनडीआर ऑटो कम्पोनेंट्स लिमिटेड

पंजीकृत कार्यालय : लेवल–5, रीगुस कैडी कॉमर्शियल टॉवर, हॉस्पिटैलिटी डिस्ट्रिक्ट एयरोसिटी, आईजीआई एयरपोर्ट, नई दिल्ली– 110037
सीआईएन : L29304DL2019PLC347460
वेबसाइट : www.ndrauto.com, ई–मेल : cs@ndrauto.com] दूरभाष : 91 9643339870–74

31 दिसंबर 2025 को समाप्त तिमाही तथा नौमाही के एकल एवं समेकित अलेखापरीक्षित वित्तीय परिणामों का विवरण (रु. लाख में, प्रति अंश आंकड़ा छोड़कर)

क्र. सं.	विवरण	एकल						समेकित					
		समाप्त तिमाही			समाप्त नौमाही		समाप्त वर्ष	समाप्त तिमाही			समाप्त नौमाही		समाप्त वर्ष
		31/12/2025	30/09/2025	31/12/2024	31/12/2025	31/12/2024	31/03/2025	31/12/2025	30/09/2025	31/12/2024	31/12/2025	31/12/2024	31/03/2025
		(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(लेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(अलेखापरीक्षित)	(लेखापरीक्षित)
1	परिचालनों से कुल आय	20,898.56	20,076.55	17,622.12	59,556.08	52,387.39	71,710.08	20,894.52	20,269.75	17,622.12	59,745.24	52,531.39	71,854.08
2	अवधि हेतु निवल लाभ (कर, आपवादिक एवं / अथवा असाधारण मदों से पूर्व)	1,970.97	1,950.18	1,691.76	5,674.60	4,755.09	6,790.92	1,696.75	1,958.43	1,482.95	5,067.41	4,288.37	5,973.51
3	कर पूर्व अवधि हेतु निवल लाभ (आपवादिक एवं / अथवा असाधारण मदों के उपरांत)	1,906.22	1,960.18	1,691.76	5,609.05	4,755.09	6,790.92	1,632.00	1,968.43	1,482.95	5,002.66	4,288.37	5,973.51
4	कर उपरांत अवधि हेतु निवल लाभ (आपवादिक एवं / अथवा असाधारण मदों के उपरांत)	1,519.41	1,484.60	1,338.62	4,363.61	3,688.51	5,325.79	1,241.75	1,389.51	1,129.81	3,749.64	3,219.79	4,508.36
5	अवधि हेतु कुल व्यापक आय ख्अवधि हेतु लाभ (कर उपरांत) तथा अन्य व्यापक आय (कर उपरांत) से समाविष्ट,	1,505.61	1,493.92	1,332.82	4,348.46	3,677.81	5,322.56	1,232.50	1,398.43	1,128.10	3,738.23	3,214.71	4,504.06
6	समता अंश पूंजी	2,378.53	2,378.53	2,378.53	2,378.53	2,378.53	2,378.53	2,378.53	2,378.53	2,378.53	2,378.53	2,378.53	2,378.53
7	अन्य समतायें (पुनर्मूल्याँकन आरक्षित छोड़कर), वर्ष के लेखापरीक्षित तुलन–पत्र में निदर्शितानुसार						27,852.45						21,670.69
8	आय प्रति अंश' (रु. 10/– प्रत्येक का) (परिचालनरत् तथा अपरिचालित परिचालनों हेतु) (रु. में)												
	(क) मूलभूत (रु.)	6.39	6.24	5.63	18.35	15.50	22.39	5.22	5.84	4.75	15.76	13.54	18.95
	(ख) तरलीकृत (रु.) 'वार्षिक छोड़कर अवार्षिकीकृत ईपीएस	6.39	6.24	5.63	18.35	15.50	22.39	5.22	5.84	4.75	15.76	13.54	18.95

टिप्पणियाँ :

क) उपरोक्त विवरण, सेबी (सूचीकरण दायित्व एवं प्रकटीकरण आवश्यकताएँ) विनियमावली 2015 के विनियम 33 के अंतर्गत स्टॉक एक्सचेंज के पास फाइलबद्ध त्रैमासिक तथा नौमाही के एकल एवं समेकित वित्तीय परिणामों के विस्तृत प्रारूप का एक सारॉश हैं। त्रैमासिक तथा नौमाही के समेकित एवं एकल वित्तीय परिणामों का पूर्ण प्रारूप, कंपनी की वेबसाइट : (www.ndrauto.com), बीएसई (www.bseindia.com) तथा एनएसई (www.nseindia.com) पर उपलब्ध है।

ख) एनडीआर ऑटो कम्पोनेंट्स लिमिटेड (''कंपनी'') के उपरोक्त एकल एवं समेकित वित्तीय परिणामों को, कंपनी अधिनियम 2013 की प्रासंगिक नियमावली एवं संशोधनों के साथ पठित उसकी धारा 133 तथा भारत में सामान्य ढंग से स्वीकृत अन्य लेखाँकन सिद्धाँतों के अंतर्गत निर्धारितानुसार भारतीय लेखाँकन मानक (आईएनडी–एएस) के अनुरूप तैयार किया गया है।

ग) उपरोक्त एकल एवं समेकित वित्तीय परिणामों की समीक्षा लेखापरीक्षण समिति द्वारा की गई है तथा निदेशक मंडल ने दिनाँक 04 फरवरी 2026 को आयोजित अपनी बैठक में इनका अनुमोदन किया है। ये परिणाम भारतीय प्रतिभूति एवं विनिमय बोर्ड (सूचीकरण दायित्व एवं प्रकटीकरण आवश्यकतायें) विनियमावली 2015 के विनियम 33 के अंतर्गत कंपनी के सॉविधिक लेखापरीक्षकों द्वारा सीमित समीक्षा किये जाने के अधीन हैं। लेखापरीक्षकों ने उपरोक्त परिणामों पर एक असंशोधित निष्कर्ष प्रकट किया है।

निदेशक मंडल हेतु तथा उसकी ओर से
हस्ता./–
प्रणव रेलन
पूर्णकालिक निदेशक

स्थान : गुरुग्राम
दिनाँक : 04 फरवरी 2026

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.

(भारत सरकार का नवरत्न उपक्रम) (A Navratna Undertaking of Govt. of India)

ई–निविदा आमंत्रण सूचना

कॉनकॉर निम्नलिखित कार्य के लिए निविदा को एकल पैकेट प्रणाली में ई–निविदा आमंत्रित करता है:–

निविदा संख्या	CON/A-II/Mumbai Cluster/AMC-Civil/MCT & Tihi/2026-28
कार्य का नाम	मुंबई क्लस्टर, एरिया–II में एमएनएसपी / तिही, आईसीडी / पीथमपुर, आईसीडी मंडीदीप तथा कॉनकॉर हाउस, इंदौर के लिए जोनल सिविल रखरखाव और छोटे कार्य अनुबंध।
अनुमानित लागत	रु. 480.12 लाख (जीएसटी सहित)
समापन अवधि	24 (चौबीस) महीने
धरोहर जमा राशि	रु. 3,90,060/- (ई–भुगतान के माध्यम से)
निविदा दस्तावेज का मूल्य (अप्रतिदेय)	शून्य
निविदा प्रक्रिया शुल्क (अप्रतिदेय)	रु. 3540/– (ई–भुगतान के माध्यम से सभी करों एवं प्रभारों सहित)
निविदा बिक्री की तिथि (ऑनलाइन)	04.02.2026 (15:00 बजे) से 24.02.2026 (17:00 बजे तक)
निविदा जमा करने की तिथि और समय	25.02.2026 को 17:00 बजे तक
निविदा खोलने की तिथि और समय	26.02.2026 को 15:30 बजे

वित्तीय पात्रता मानदंड, समान प्रकृति के कार्य के संबंध में अनुभव आदि के लिए कृपया वेबसाइट **www.concorindia.co.in** पर उपलब्ध विस्तृत निविदा सूचना देखें, परंतु पूरा निविदा दस्तावेज केवल वेबसाइट **www.tenderwizard.com/CCIL** से ही डाउनलोड किया जा सकता है। इसके अलावा, इस निविदा से संबंधित शुद्धिपत्र/परिशिष्ट, यदि कोई हो, तो केवल वेबसाइट **www.concorindia.co.in, www.tenderwizard.com/CCIL** और सेंट्रल प्रोक्योरमेंट पोर्टल (सीपीपी) पर प्रकाशित किया जाएगा। इसके लिए समाचार पत्र में प्रेस विज्ञापन जारी नहीं किया जाएगा। **समूह महाप्रबंधक (पीएंडएस),**
फोन नंबर: 011–41222500

JAIPRAKASH POWER VENTURES LIMITED

Regd. Office : Complex of Jaypee Nigrie Super Thermal Power Plant, Nigrie, Tehsil Sarai, District Singrauli - 486 669, (Madhya Pradesh)
Corporate Office: 'JA House' 63, Basant Lok, Vasant Vihar, New Delhi - 110057 (India)
Website: www.jppowerventures.com **Email:** jpvl.investor@jalindia.co.in **CIN :** L40101MP1994PLC042920

STATEMENT OF STANDALONE & CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER/NINE MONTHS ENDED 31st DECEMBER, 2025

(Rs. in Lakhs except Earning Per Share)

Sr. No.	Particulars	Standalone						Consolidated					
		Quarter Ended			Nine Months Ended		Year Ended	Quarter Ended			Nine Months Ended		Year Ended
		31.12.2025	30.09.2025	31.12.2024	31.12.2025	31.12.2024	31.03.2025	31.12.2025	30.09.2025	31.12.2024	31.12.2025	31.12.2024	31.03.2025
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations (net)	121,140	147,843	125,635	432,014	433,996	570,630	121,145	147,849	125,663	432,082	434,088	570,755
2	Net Profit / (Loss) for the period (before tax and exceptional items)	1,983	29,173	19,232	74,615	101,387	121,456	1,862	29,201	19,251	74,544	101,469	121,561
3	Net Profit / (Loss) for the period before tax (after exceptional items)	1,983	29,173	19,232	74,615	101,387	121,456	1,862	29,201	19,251	74,544	101,469	121,561
4	Net Profit / (Loss) for the period (after tax and exceptional items)	489	18,203	12,465	46,487	65,524	81,073	377	18,210	12,668	46,400	65,788	81,355
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	464	18,203	12,469	46,463	65,535	81,075	352	18,210	12,672	46,376	65,799	81,357
6	Equity Share Capital	685,346	685,346	685,346	685,346	685,346	685,346	685,346	685,346	685,346	685,346	685,346	685,346
7	Other Equity						161,978						162,221
8	Earnings Per Share (of Rs. 10/- each) (in Rs.)												
	Basic :	0.0048	0.20	0.14	0.51	0.73	0.89	0.0036	0.20	0.14	0.51	0.74	0.89
	Diluted :	0.0048	0.20	0.14	0.51	0.73	0.89	0.0036	0.20	0.14	0.51	0.74	0.89

Note : The above is an extract of the detailed statement of Quarter/Nine Months ended financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Other Disclosure Requirements) Regulations, 2015. The full Quarter/Nine Months ended financial results are available on the Stock Exchange websites i.e. **www.bseindia.com** & **www.nseindia.com** and also on the Company's website i.e. **www.jppowerventures.com.**

For and on behalf of the Board
Suren Jain
Managing Director & CEO
DIN 00011026

Place : New Delhi
Dated : 4th February, 2026

JAYPEE GROUP

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

वाटिका लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	**कार्पोरेट देनदार का नाम**	**वाटिका लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	02 जुलाई, 1998
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज–दिल्ली और हरियाणा
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U74899HR1998PLC054821
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	यूनिट नंबर ए–002, आईएनएक्सटी सिटी सेंटर, ग्राउंड फ्लोर, ब्लॉक–ए, सैक्टर 83, वाटिका इंडिया नेक्स्ट, गुड़गांव, गुरुग्राम, हरियाणा, भारत, 122012
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**03.02.2026**
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**02.08.2026**, दिवाला प्रारंभ तिथि से 180 दिन
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**जयंत प्रकाश** **पंजी. सं.:** IBBI/IPA-001/IP-P00597/2017-2018/11049 **एएफए :** 30 जून, 2026 **तक वैध**
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	15 / 775, वसुंधरा, गाजियाबाद–201012 **मोबाईल:** 9818482663 **ईमेल : jayant_prakash@yahoo.com**
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	15 / 775, वसुंधरा, गाजियाबाद–201012 **ईमेल: ip.jayantprakash@gmail.com**
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	**17.02.2026**
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (छक) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	घर खरीदार
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	**1. श्री मनोज कुमार सिंह** **पंजीकरण सं:** IBBI/IPA-003/IP-N00050/2017-18/10443 **पता:** 203, दूसरी मंजिल, 10, सिक्का कॉम्प्लेक्स, सामुदायिक केंद्र, प्रीत विहार, नई दिल्ली – 110092	**ईमेल:** ip.mksingh@gmail.com **2. श्री कृत नारायण मिश्रा** **पंजीकरण सं:** IBBI/IPA-001/IP-P00441/2017-18/10784 **पता:** सी–3, प्लॉट नंबर 8, सेक्टर 12, द्वारका, नई दिल्ली –110078 **ईमेल:** kritmassociates@gmail.com **3. श्री रंणजीत कुमार वर्मा** **पंजीकरण सं:** IBBI/IPA-002/IP-N00301/2017-18/10859 **पता:** ए–706, टावर 44, एनएक्स–वन, टेक जोन 4, ग्रेटर नोएडा वेस्ट, गौतम बुद्ध नगर, उत्तर प्रदेश,201306	**ईमेल:** irp.ranjeetcs@gmail.com
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वेबलिंक: https://ibbi.gov.in/uploads/downloads/Form_A.docx https://ibbi.gov.in/ips-register/r-ips (ख) कार्यालय: 15 / 775, वसुन्धरा, गाजियाबाद–201012	

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण ने **03 फरवरी 2026** को **वाटिका लिमिटेड** की कॉर्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।

वाटिका लिमिटेड के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **17 फरवरी 2026** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

प्रविष्टि संख्या 12 के सामने सूचीबद्ध एक वर्ग से संबंधित एक वित्तीय ऋणदाता, फॉर्म सीए में वर्ग [होम बायर्स] के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के खिलाफ सूचीबद्ध तीन दिवालियापन पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा।

दावे के फर्जी अथवा धामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/–
जयंत प्रकाश
अंतरिम समाधान प्रोफेशनल, वाटिका लिमिटेड
पंजीकरण सं.: IBBI/IPA-001/IP–P00597/2017-8/11049

दिनांक: 04.02.2026
स्थान: गाजियाबाद